

tral sector scheme for providing assistance for the development of regulated markets, it has been suggested that while developing a market yard, facilities for storage of farm produce brought by producers should be created. The assistance given for the development of primary rural markets also provides for the construction of an office-cum-godown. The regulated markets offer land for construction of godowns to public sector and cooperative institutions. State Governments have also been advised to synchronise the location of cooperative marketing institutions with the regulated markets.

#### **Participation of Voluntary Groups in Rural Development**

126. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have recognised participation by voluntary Groups in rural development; and

(b) if so, the names of those groups?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) Any voluntary agency with the required expertise and involvement in rural development programmes is welcome to participate. It is not proposed to confine this to any particular 'group'.

#### **Bisnupriya Manipuri Language**

127. SHRI SOMNATH CHATTERJEE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware about the long standing demands of the linguistic minority for primary education through the mother tongue, i.e. Bisnupriya Manipuri Language in Assam; and

(b) if so, steps so far taken to meet the demand?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Yes, Sir. The Government of Assam had received demands for primary education through Bisnupriya Language as medium of instruction. The proposal was approved and in the first phase 25 posts of teachers for Bisnupriya Language were sanctioned during 1976-77.

According to 1971 census, there is no 'Bisnupriya Manipuri' language, but only 'Bisnupriya' language.

#### **Over due Loans of Cooperative Societies**

128. SHRI M. RAM GOPAL REDDY:  
SHRI AMARSINH V.  
RATHAWA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that over due loans of the Cooperative Credit Societies have doubled during the last three years; and

(b) if so, the total loans as on 30th June, 1978 and steps taken for its recovery?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). No, Sir.

Overdues of cooperative credit societies in the short and medium term sector have increased from Rs. 443.23 crores in 1973-74 to Rs. 560.51 crores only by 1975-76 (30-6-1976). Overdues in respect of 17 States as on 30-6-1977 stood at Rs. 534.79 crores. In the long term sector overdues increased from Rs. 41.71 crores in 1973-74 to Rs. 63.71 crores in 1975-76. Information relating to the position as on 30-6-1978 has not welcome available.

Detailed information regarding overdues of cooperative credit institutions, Statewise at various levels, in the entire country is available in

'Statistical Statements Relating to the Cooperative Movement in India' which is an annually published document available in the Parliament Library.

The cooperative credit institutions themselves and the State Governments who are in charge of the subject of 'Cooperations' are primarily responsible for taking steps to collect the overdues. Steps like coercive action against wilful defaulters, rehabilitation of non-wilful defaulters by way of extension of the repayment period, strengthening the recovery machinery and action against indifferent and inefficient committees of management of the credit institutions, are being taken to reduce overdues.

The Reserve Bank of India and the Government of India have also been advising the State Governments from time to time on the need for taking effective steps for recovery. Recently, Union Minister for Agriculture and Irrigation has addressed all Chief Ministers for gearing up the recovery machinery in their States.

#### **Inquiry into Bio-Chemistry Department of I.A.R.I.**

129. SHRI M. RAM GOPAL REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the employees of Indian Agricultural Research Institute have urged the Government to institute an inquiry into working specially of its Bio-Chemistry Department; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Two Scientists of the Bio-Chemistry Division of the Indian Agricultural Research Institute (IARI) have represented that the Ministry of Home Affairs may be requested to constitute an independent judicial body to probe into the alleged grave injustice done to them during the last one decade.

(b) The Scientists concerned had earlier filed writ petitions regarding their grievances in the Hon. Delhi High Court which were dismissed. The Director, IARI has constituted a committee of senior officers to look into their grievances. It is for these scientists to submit their grievances to this committee.

#### **सरकारी आवास का कब्जा लेने में तत्सम्बन्धी नियमों में ढील देना**

130. श्री नवाब सिंह चौहान : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री सरकारी आवास का कब्जा लेने संबंधी नियमों में ढील देने के बारे में 12 दिसम्बर, 1977 के अतारंकित प्रश्न संख्या 3565 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या संबंधित अधिकारों का केन्द्रीय लोक निर्माण विभाग के अधिकारियों ने फ्लैट का कब्जा नहीं दिया था क्योंकि उसका निर्माण कार्य पूरा नहीं हुआ था ;

(ख) क्या तत्कालीन सम्पदा निदेशक ने स्वयं उस स्थल का दौरा किया था और फ्लैट को देखा था और उस फ्लैट का कब्जा देने की तारीख आगे बढ़ा दी थी ; और

(ग) क्या उक्त अधिकारों का आपात स्थिति के दौरान परेशान किया गया था और जिस फ्लैट के बदले में उसे यह फ्लैट दिया गया था, उसके लिये उससे अब भी मार्केट किराया वसूल किया जा रहा है ?

**निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) :** (क) जी, नहीं। जब फ्लैट का आवंटन किया गया था तो उस समय इसका निर्माण कार्य पूर्ण हो गया था। अधिकारी ने आवंटन के विरुद्ध इस आधार पर अभ्यावेदन दिया था कि वह फ्लैट धोबी घाटों से घिरा हुआ है।

(ख) जी, हां। अधिकारी के अनुरोध पर दखल की तारीख बढ़ा दी गई थी।

(ग) अधिकारियों का तंग नहीं किया गया। नियमों के अनुसार नार्थ एवेन्यू के